

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-511

(IB)-883(PB)/2022
IA/6244/2023, IA/4109/2023

IN THE MATTER OF:

Supreme Eximp Pte. Ltd.

....Applicant

Vs.

Jewel Overseas Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 14.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Amit Dhall, Adv.

For the IRP : Ms. Veenu Drall, IRP along with Mr. Shikhar Shinghal,
Mr. Vedant Chahal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/6244/2023:-

This is an application filed under Section 33(2) of the IBC, 2016. Heard the submissions made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of Suspended Management is present and submitted that they have no objection if the company is sent for liquidation. However, since the application under Section 19(2) is pending, we will consider this application on the next date of hearing. In view of this, list this application on **08.07.2024**.

IA/4109/2023:-

This is an application filed under Section 19(2) of the IBC, 2016. Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of Respondent are present. No reply has been filed by the Respondent so far. Last opportunity is given to the Respondent to file their reply failing which, necessary order will be passed. List this application on **08.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)